

Setting up of an Energy Board

9465. SHRI C. JANARDHANAN: Will the Minister of PLANNING be pleased to state:

(a) whether in view of the squeeze on international oil supplies and prices, Government had decided to set up a high level Energy Board immediately; and

(b) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) and (b). A proposal for setting up a coordinating body to ensure that the country's energy requirements are met in a dependable and economic manner is still under consideration of the Government. The functions of the coordinating body would include all the elements of action necessary to ensure fulfilment of these objectives.

Though Government have not yet taken a decision on the establishment of the Energy Body adequate arrangements have been made at Cabinet and administrative levels for securing the requisite coordination between the different Ministries dealing with various forms of energy and related matters such as petroleum, coal, power, railway and others.

मध्य प्रदेश में औद्योगिक समितियों का सर्वेक्षण

9466. श्री गंगाधरन बीसिन : क्या औद्योगिक विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अन्य राज्यों के साथ मध्य प्रदेश की प्राथिक रूप से सलम, अधिक सकल तथा औद्योगिक समितियों के बारे में कोई सर्वेक्षण किया गया था ; और

(ख) यदि हा, तो उक्त सर्वेक्षण के क्या निष्कर्ष निकाले ?

औद्योगिक विकास मंत्रालय में उप-मंत्री (श्री बियाडर रहमान खसारी) (क) जी हा ।

(ख) सहकारी समितियों के स्टेट रजिस्ट्रार द्वारा कराये गये सर्वेक्षण की रिपोर्ट अभी तक प्राप्त नहीं हुई है ।

Documentary films on Netaji Subhas Chandra Bose and activities of Azad Hind Fauz

9467. SHRI SAMAR GUHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of documentary films on Netaji Subhas Chandra Bose and the activities of the Azad Hind Fauz which were brought by Shri Shah Nawaz Khan when he was repatriated to India, are in the possession of the Government; if not, what happened to these films;

(b) whether the matter will be entrusted to CBI or any other suitable body for inquiry and investigation and finding out these historic films on Netaji and INA; and

(c) if so, the steps taken in that regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) (a) This relates to a matter tendered in evidence before the Netaji Inquiry Commission which is yet to give its report. Since the matter is subjudice, Government are not in a position to furnish reply now.

(b) No such proposal is under consideration.

(c) Does not arise.

Development facilities for Small Tanners

9468. SHRI N. SHIVAPPA: SHRI D. D. DESAI:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether to check export of semi-processed items, it is proposed to encourage entrepreneurs to add to their processing and finishing facilities;

(b) if so, the broad features of the scheme, and

(c) whether an agency is also posed to be set up specifically for providing Development facilities for the small tanners?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) to (c). In order to increase the production of finished leather, the exports of semi-finished leather have been restricted and have been brought under quota system. Various measures have been taken by the Government to provide necessary encouragement for increasing the finishing facilities in the country. Liberal import licences are being issued against the exports of leather for import of machinery. The exporters of semi-finished leathers would have to utilise two-third of their replenishment licences for the import of machinery for balancing, modernisation and authorised expansions. The existing licensed units for the production of semi-finished leathers have been permitted to convert their capacities for the production of finished leather without obtaining prior sanction from the Government. These units can directly apply for import of capital goods as may be required for installation of capacity for production of finished leather. Government have prepared a list of machinery which is not indigenously available and which may be required by leather units. There is no necessity to get indigenous clearance from D.G.T.D. in respect of import of machinery included in this list. This list has come into effect from 1st April 1974 and will be valid for a period of one year. Liberal import of machinery is also allowed under the scheme for export oriented industries. Necessary chemicals, auxiliaries and finishing agents are being

allowed to be imported both as actual users and also under the scheme for registered exporters. Leather industry has been included in the list of priority industries and liberal imports of necessary raw-materials and spares are allowed.

At present the Small Industries Development Organisation with their field agencies and Extension Centres and the Central Leather Research Institute is giving necessary facilities to the small tanners to take up manufacture of finished leather. This includes technical advice regarding manufacture of finished leather, demonstration of the processes, preparation of schemes, supply of machinery on hire purchase, arranging financial assistance through financial institutions, etc.

Steps taken to verify if Netaji's name is/was in list of War Criminals

9469. SHRI SAMAR GUHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government failed to ascertain if Netaji Subhas Chandra Bose's name was/is not included in the list of War Criminals;

(b) whether the notes "Verbale No. 136/ASW, dated the 20th December, 1967" regarding Japanese Foreign Office and another by our Tokyo Embassy (No. 375-FS/67) are unfactual and evasive in this regard;

(c) whether the notes sent by Indian Missions in Hague and in New York attached to U.N. clearly stated that no positive basis could be found to ascertain if Netaji's name was/is not in the List of the War Criminals;

(d) if so, the facts about the issue stated in these notes; and

(e) other steps taken, as suggested in the New York note referred to above or otherwise by the Government to ascertain if Netaji's name was/is not in the List of War Criminals?